

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/282/2020**

This the 16<sup>th</sup> day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd Sadeeq, age 63 years, S/o Mehar Baksh R/o Fatehpur  
Tehsil & District Rajouri.

.....Applicant

(Advocate: Mr. A.A. Khan)

**Versus**

1. State of Jammu & Kashmir through Commissioner / Secretary to Government, Industries and Commerce Department, Civil Secretariat, Jammu.
2. Managing Director, J&K Industries, Near Press Club, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG-1)

(Ms. Anshula Tak-2)

**ORDER [O R A L]**

**(By Hon'ble Mr. Anand Mathur, Member-A)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. Since the case pertains to J&K

Industries, Jammu, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to J&K Industries, Jammu.



2. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.

3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 21.05.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

JNS